

(1995) 04 RAJ CK 0038

In the Rajasthan High Court

Case No : Civil Court Pi Petition No. 23 of 1995

Murari Lal and Others

APPELLANT

Vs

Abhimanyu Singh and Others

RESPONDENT

Date of Decision : 10-04-1995

Acts Referred:

Citation : (1995) 2 WLN 594

Hon'ble Judges : N.C. Kochhar, J

Bench : Single Bench

Judgement

N.C. Kochhar, J.—Heard.

2. The order has been complied with and the petitioner has been paid his dues. However, it is not disputed that vide the judgment dated 8th November, 1993, the respondents were directed to do the needful within six months from that date, but the order was complied with only after notices of this contempt petition dated 2nd January, 1995, were served on the respondents.

3. It is, therefore, directed that the respondents should also pay to the petitioner, the costs of and incidental to this contempt petition, which are assessed at Rs. 1,000/-.

4. The contempt petition stands disposed of accordingly.